



2026:AHC:25795

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4572 of 2026

Krishna Nand

.....Petitioner(s)

Versus

State Of U.P. And 25 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Brijesh Kumar Yadav
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2, namely, Sub Divisional Magistrate, Tehsil Handia, District Prayagraj to decide the Case No. 11524 of 2025 (Computer Case No. T202502030411524) (Krishnanand Versus Lalchand and others), under Section 116 of U.P. Revenue Code, 2006 in respect of Gata No. 134Ka, area 0.3200 hectare and Gata No. 134Kh area 0.0910 hectare and Gata No. 134Ga area 0.0570 hectare, which are situated in village Kukudha, Pargana Kewai, Tehsil Handia, District Prayagraj within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is ***disposed of*** finally directing the Respondent No.2, namely, Sub Divisional Magistrate, Tehsil Handia, District Prayagraj to decide the aforesaid matter filed by the petitioner, strictly in accordance with law, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 5, 2026

T.S.